

ITEM NO.205

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34968/2011

(Arising out of impugned final judgment and order dated 28/01/2011
in WP No. 7252/2004 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(with interim relief and office report)

Date : 07/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. P.N. Mishra, Sr. Adv.
Mr. Rajesh Kumar Maurya, Adv.
Mr. Abhishth Kumar, Adv.
Mr. Somraj Chodhury, Adv.

For Respondent(s) Mr. Saksha Ram Singh, sr. Adv.
Mr. Arvind Kumar Shukla, Adv.
Mr. Alok Shukla, Adv.
Mr. Amit Shukla, Adv.
Mr. Nihal Ahmad, Adv.
Ms. Sweta Rani, Adv.

Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter next week.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER